

(d) if so, the efforts made or proposed to be made by his Ministry to supply adequate number of railway wagons to transport Kendu leaves from the Kendu leaves producing States to the beedi manufacturing States ; and

(e) the details about the steps proposed to be taken for the development of beedi industry ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA). (a) : Yes, Sir.

(b) The reasons are :

- (i) increase in labour charges and commission to the dealers ;
- (ii) increase in the cost of inputs, i.e., tobacco and Kendu Leaves ; and
- (iii) increase in the transportation cost of raw materials and finished products.

(c) and (d). There is no general transport difficulty. The supply of wagons is made in accordance with the priority and the seniority of the indents registered for movement of traffic.

(e). There is no specific proposal for beedi industry, but all assistance available to the small scale and cottage scale sector is available to the beedi industry also.

Loss in H. E. C.

1828. SHRI KRISHNA PRATAP SINGH :

SHRI NAWAL KISHORE SHARMA :

SHRI JAGPAL SINGH :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Heavy Engineering Corporation suffered a record loss of Rs. more than 50 crores during the year 1980-81 ;

(b) the accumulated loss of HEC upto the 31 March, 1981 ;

(c) the reasons for huge losses to HEC ; and

(d) the steps Government propose to take in this regard.

THE MINISTER OF INDUSTRY AND LABOUR (SHRI CHARANJIT CHANANA) (a) Yes, Sir.

(b) Rs. 256 crores.

(c) The losses incurred during the year were primarily attributable to low production and productivity, an increase in the cost of materials and other manufacturing expenses and a heavy interest burden on Government loans which alone accounted for Rs. 14.81 crores in 1980-81.

(d) Steps have been taken to :

- (i) place a strong and cohesive team of Management at the top as also fill up other gaps.
- (ii) improved power supply including the installation of a stand by diesel generating set of 3.5 MW which is due for being commissioned within the next six months.
- (iii) obtain more orders, particularly, the repetitive items of manufacture with a view to provide a continuing and balanced load on the plant. The order book of the Company now shows the best ever position so far ; they have orders worth Rs. 615 crores in hand as at the end of the last month.
- (iv) improve industrial relations and discipline in HEC with a view to increasing productivity ;

- (v) introduce upto date systems of production planning, job costing and an increased use of computer application for the same ;
- (vi) provide financial assistance for working capital ; and
- (vii) assist the undertaking in obtaining critical raw materials.

These steps have already started yielding results. For example, there has also been a marked improvement in HEC's performance this year, and their production (excluding inter-plant supplies) from April to October, 1981 amounted to Rs. 51.44 crores as compared to Rs. 27.71 crores during the corresponding period in 1980.

M/s. Hyderabad Asbestos

1829. SHRI K. RAMAMURTHY: Will the Minister of INDUSTRY be pleased to state :

(a) whether the Hyderabad Asbestos, an MRIP company is manufacturing asbestos making machines without industrial licence ; and

(b) if so, whether any action has been taken against this company ?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI) : (a) and (b). M/s. Hyderabad Asbestos Cement Products Limited had applied in February 1964 for an industrial licence for the manufacture of complete plants for production of asbestos cement products, including sheets and pipes. As the machinery, in question, was not considered as covered by the First Schedule to the Industries (Development & Regulation) Act, the company was advised in June 1964 that no industrial

licence was required for manufacture of these equipments. The scheme for the manufacture of machinery was approved by the Government and foreign collaboration for the purpose was also allowed in September 1964. In the circumstances the apparent implication that the Company is producing such machinery without Govt.'s due permission would be incorrect and, therefore, the question of taking any action under the Industries (Development & Regulation) Act did not arise.

Permission sought by Resigned IAS Officers for Employment in Private Service

1830. SHRI K. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the particulars of IAS Officers who have resigned during the past 3 years and the State cadre to which they belonged ;

(b) whether all of them have sought permission to seek employment in private service; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Statement is laid on the Table of the House.

(b) and (c). I.A.S. Officers who resign from service sever all their connections with the Government. Hence they are not required to seek permission from Government for employment in private service.